

property of a fair market value exceeding Rs. 25,000 has been transferred by a person to another person for apparent consideration which is less than the fair market value of the property and that the consideration for such transfer as agreed to between the parties has not been truly stated in the instrument of transfer. However, no such proceedings shall be initiated unless the Competent Authority has reason to believe that the fair market value of the property exceeds the apparent consideration therefor by more than 15 per cent of such apparent consideration. The Competent Authority had received information in respect of transfer of 2,138 such properties during the Financial Year 1977-78, 3,598 such transfers during the Financial Year 1978-79 and of 4,195 such transfers during the Financial Year 1979-80.

Furnishing the information sought in the question even in respect of properties in respect of which information has been received by the Competent Authority will involve considerable time and effort as each and every case record will have to be looked into. The time and effort required to do so will not be commensurate with the desired results.

12.00 hrs.

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following wireless message dated 23rd July, 1980 from the District Magistrate, Aligarh (U.P.):

; "Shrimati Indra Kumari, M.P. arrested today U/S 342 IPC/7 Criminal Law Amendment Act, along with others, while wrongfully confining ADM (City) in DM's Chamber and not allowing him to perform his official work."

12.01 hrs.

RE. ADJOURNMENT MOTION

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मैंने प्रिविलेज मोशन दिया है, एडजर्नमेन्ट मोशन दिया है कि संसत्सदस्या, श्रीमती इन्द्रा कुमारी को गिरफ्तार करके उनके साथ मिस-बिहेव किया गया है। उनको गिरफ्तार किया गया, 12 बजे रात तक पुलिस लाइन में रखा गया और तीन बजे तक जेल के गेट पर रखा गया ...

अध्यक्ष महोदय : आप क्यों वकालत कर रहे हैं? मैंने उनको एलाऊ कर दिया है।

श्री राम विलास पासवान : इस पर मैंने एडजर्नमेन्ट मोशन दिया है।

अध्यक्ष महोदय : वह डिस-एलाऊ कर दिया है। (व्यवधान) वह फैक्ट्स के लिए लिख दिया है होम मिनिस्ट्री को, आज ही मिला है। (व्यवधान)

Nothing is going to be recorded without my permission.

(Interruptions)*

अध्यक्ष महोदय : आप मेरी बात सुनिए, ऐसा न करिए। जब मैंने एलाऊ करने के लिए कहा है तो एलाऊ करूँगा। (व्यवधान) आप मुझे बांध नहीं सकते हैं। (व्यवधान) मैं अहसान कहां ले रहा हूँ?

PROF. MADHU DANDAVATE (Rajapur): There is a precedent that I would like to quote. In the other House, one lady Member, when she was in the Tihar Jail and had alleged that she was ill-treated, the moment she came from the Tihar Jail, immediately when the work was going on in the Rajya Sabha, it was stopped and the Chairman allowed her to make a personal statement on the spot.

MR. SPEAKER: I am allowing her.

*Not recorded.